GOVERNMENT OF INDIA MINISTRY OF PLANNING

RAJYA SABHA UNSTARRED QUESTION NO. 1426 TO BE ANSWERED ON 19.12.2022

NATIONAL MONETISATION PIPELINE (NMP)

1426. DR. KANIMOZHI NVN SOMU:

Will the Minister of PLANNING be pleased to state:

- (a) whether Government has launched the National Monetisation Pipeline (NMP) in an effort to list out Government's infrastructure assets to be sold;
- (b) if so, the details thereof and the expected income therefrom;
- (c) the steps taken by Government to provide job security to those already working;
- (d) whether Government plans to form an expert committee comprising of MPs from all political parties to formulate the norms and policies to execute NMP; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(RAO INDERJIT SINGH)

- (a) No Sir, the Government has launched the National Monetisation Pipeline in August 2021 in an effort to unlock value from public infrastructure investments for enabling accelerated infrastructure creation and bringing efficiencies in infrastructure operation and maintenance for a multiplier impact on the economy.
- (b) The aggregate indicative value of the asset pipeline over FY22-25 under NMP is estimated at Rs 6.0 lakh crore. This indicative value refers to value expected to be realised by respective public sector asset owners through the monetisation process, either in form of accruals or by way of private sector investments.

- (c) Monetisation framework envisaged under NMP entails limited period contractual structures by way of Public Private Partnerships or capital market structures with mandatory hand back of assets at the end of transaction life. Monetisation proceeds are envisaged to be deployed by CPSEs into new infrastructure creation leading to a multiplier impact on the economy. Various project specific transaction aspects such as scope, investment, operation and maintenance of assets, role of existing workforce and concession period etc. are firmed up by concerned project sponsoring authorities based on due diligence at transaction preparation stage. These aspects are thereafter appraised and approved by competent authority as per applicable guidelines and regulations.
- (d) and (e) No Sir, no such proposal for creation of an expert committee comprising of MPs from all political parties is currently under consideration. Creation of National Monetisation Pipeline was undertaken based on consultations with the asset owning entities, concerned line Ministries, Departments as well as other stakeholders. Further, at the transaction stage, respective asset owning entities undertake due - diligence and requisite stakeholder consultations in accordance with extant guidelines and applicable regulations. Upon formulation, such proposals are also appraised and approved by competent authority as per the extant approved guidelines, policies and delegation of powers, as the case may be.
